

>

Title: The Minister of State in the Ministry of Human Resource Development laid the statement correcting the reply given to Unstarred Question No. 654 dated 03.08.2011 asked by Shri Harsh Vardhan and Smt. Sushila Saroj, MPs regarding "Irregularities in MDMS" and giving reasons for delay in correcting the reply.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): I beg to lay the Statement to correct the reply given to parts (a) & (b) of the Lok Sabha Unstarred Question No.654 answered by the Ministry of Human Resource Development on 3<sup>rd</sup> August, 2011 regarding 'Irregularities in MDMS' which is as follows:-

Part of the Lok Sabha Question	For	To be read as
(a) & (b)	No case of irregularity in distribution of uniforms to girls studying in primary schools under Sarva Shiksha Abhiyan has come to notice.	A complaint regarding certain irregularities, including in purchase of uniforms for girls, in District Maharajganj received in the Ministry was forwarded to Secretary (Basic Education), Government of Uttar Pradesh for necessary action in the matter. As per the report received from SSA, Uttar Pradesh, the District Basic Education Officer concerned has been transferred and disciplinary proceedings have been recommended by the State Project Office of SSA, Uttar Pradesh to the Government of Uttar Pradesh.  A Civil Miscellaneous Writ Petition (PIL) No. 6062 of 2011 is also pending in the Hon'ble High Court of Allahabad on this matter. W

The Correcting Statement has been necessitated due to an inadvertent error in the reply given to parts (a) & (b) of the Unstarred Question No.654 answered by the Ministry in Lok Sabha on 3<sup>rd</sup> August, 2011. The delay that occurred in laying of the Correcting Statement is due to the reason that the information required for finalising the additional information being provided now could not be gathered immediately. Furthermore, since the Statement could not be laid in the previous Session of Lok Sabha, it is now being laid in the current Winter Session.

This Correcting Statement may be brought to the notice of the House.

The inconvenience caused is regretted.

\_\_\_\_\_

-  
-  
-  
-